

(b) The loss of production due to failure of pots upto 31st October 1998 was 50539 Tonnes of Aluminium and the estimated post tax profit foregone was Rs. 95.40 crores.

(c) and (d) Government constituted an Enquiry Committee to inquire into the pot failure in NALCO's smelter plant at Angul. On the basis of the report of the Enquiry Committee, erring officials have been identified and action has been initiated against them as per procedure.

Pak Hand In Hijacking Defence Website

1996. SHRI ANNASHEB M.K. PATIL :
SHRI RAMKRISHNA BABA PATIL :
SHRI GURUDAS KAMAT :

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware that ISI activities have hijacked our Defence's Website and tried to propagate their activities;

(b) if so, the steps taken to prevent ISI activists from entering our Computer software; and

(c) the steps proposed to be taken to prevent recurrence of such incidents?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNADES) : (a) There are no confirmed reports about ISI activists having attempted to hi-jack the site. However, their involvement in the incident cannot be ruled out.

(b) and (c) With a view to ensure that such anomalies do not recur the INTERNIC has been advised not to change the parameters without verifying the bonafides. In addition a security lock has been installed on the site as a special measure. The site has been fully restored and is functioning.

[Translation]

Hijacking of Aircrafts

1997. SHRI RAMSHAKAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of the cases of Hijacking of aircrafts reported to the Government from 1994 to 1997; and

(b) the action taken by the Government against the guilty?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) There was only one incident of hijacking of aircraft during the period from 1994 to 1997. Indian Airlines flight IC-995 from Chennai, enroute to Calicut-Muscat, was hijacked on 13.1.94 by a passenger Shri M. Anantha Kumar after the flight took off at 1530 hours with 65

persons comprising 56 passengers and 9 cabin/cockpit crew. The aircraft landed at Bangalore airport.

(b) A case was registered against Shri M. Anantha Kumar under Sections 281/448/506 IPC and Sections 3 and of the Anti-Hijacking Act, 1982. At present, the matter is sub-judice.

[English]

Request of Pawan Hans Helicopters Ltd. for Waiving

1998. SHRI R.S. GAVAI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have received request for waiving of loan and interest of Rs. 200 crore from Pawan Hans Helicopter Ltd.;

(b) if so, the details thereof; and

(c) the Government's reaction thereto?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) Pawan Hans Helicopters Limited (PHHL) has approached the Government for writing off Government dues claimed by Ministry of Finance in respect of Westland helicopters viz. Principal amount of Rs. 130.91 crores and accumulated liability towards interest and other charges, i.e. Rs. 265.23 crores upto 31.03.1998.

(c) The matter is under consideration of the Government.

Use of Basements

1999. SHRI JAYARAMA I.M. SHETTY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Bhure Lal Committee has submitted its report;

(b) if so, the details of recommendations made therein;

(c) the details of high rise buildings in the Capital using basements for commercial purpose; and

(d) the action taken by the Government in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) and (b) On the directions of the Supreme Court, the Ministry of Environment and Forests through a notification constituted an Authority, namely, Environmental (Prevention and Pollution Control) Authority for the National Capital Region under the Chairmanship of Shri Bhure Lal. No report on the use of basements has been submitted by this Authority.